

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00221/2019**

**Dated Friday the 01<sup>st</sup> day of March Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

A. Mohammed Thazeen  
No. 1, Bismi Complex  
Mariamman Koil Street  
Ponmalaipatti, Trichy 620 004. ... Applicant

**By Advocate M/s. Ratio Legis**

**Vs.**

1. Union of India represented by  
The General Manager  
Southern Railway  
Park Town, Chennai 600 003.

2. The Dy. Chief Mechanical Engineer (DSL)  
Southern Railway/Golden Rock

3. The Workshop Personnel Officer  
Golden Rock  
Southern Railway  
Trichy. .. Respondents

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to penalty of removal and other related records of the applicant passed by the respondents and further to direct the respondents to do the necessary to sanction compassionate allowance also to the applicant with consequential benefits and to pass such other order/orders”

2. It is submitted that the applicant made Annexure A7 representation dated 03.05.2018 to the respondents seeking compassionate Allowance and benefits, which is pending with the respondents for consideration. Learned counsel for the applicant would submit that he will be satisfied if a considered order is passed on his representation within a time frame stipulated by this Tribunal.

3. In view of the limited submission made, OA is disposed of at the admission stage with a direction to the respondents to consider the representation dated 03.05.2018 filed by the applicant and pass a speaking order on the basis of the rules existing within a period of two months from the date of receipt of copy of this order.

(T. Jacob)  
Member(A)

AS

01.03.2019

(P. Madhavan)  
Member (J)